

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court No-II  
(through web-based video conferencing platform)**

Item 15

IA No. 387/21, 646/21, & 399/22,  
400/22, 401/22, 403/22, 1395/22,  
473/23, 1012/23, 1015/23, 2034/23,  
2309/23, 2312/23

In  
CP (IB) No. 263/Chd/Hry/2018  
(Admitted)

Under Section 7 & 19(2), 45, 46 & 60(5)  
& 66, 67, 25(2) (j), 49 & 33(1) IBC 2016  
(early Disposal of IA No. 403/22)

**In the matter of:-**

Volkswagen Finance Pvt. Ltd.

..Petitioner-Financial Creditor

Vs

Zenica Cars India Pvt. Ltd ..... Respondent-Corporate Debtor

**Present:** Mr. Pulkit Deora, Ms. Swati Saluja, Ms. Maitreyee Mishra Advocate for the petitioner.

**IA No. 387/21.646/21.399/22.400/22.401/22.403/22.1395/22.473/23.1012/23.1015/23.2034/23.2309/23**

Heard the submissions made by the counsel for the RP as well as the contesting respondents. Contesting respondents have prayed for grant of time of ten days. Let this matter be placed before Regular Bench. Let all other applications IAs be posted before the Regular Bench on 24.11.2023.

**IA No. 2312/23**

This is application under Rules 11 of NCLT Rules to place on record and progress report for the period commencing from 18.08.2023 to 01.09.2023 along with affidavit

verifying the application. The same is taken on record subject to just exceptions this IA No. 2311/23 is allowed. Application under Rule 11 of NCLT Rules 2016 to place on record the progress report for the period 02.09.2023 along with the affidavit verifying the application. The said report is taken on record subject to just exceptions.

Thus IA No.2309/2023 is allowed.

Sd/-

**(Satya Ranjan Prasad)**  
**Member (Technical)**

October 17, 2023  
*Mamta/Mukta*

Sd/-

**(Dr. P.S.N. Prasad)**  
**Member (Judicial)**